

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 512 of 1990

Date of Decision: 17. 1. 1994

Sunakar Prasad Mishra **Applicant(s)**

Versus

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *Ans*
2. Whether it be circulated to all the Benches of the *Ans* Central Administrative Tribunals or not ?

MEMBER (ADMINISTRATIVE)

VICE-CHAIRMAN

17 JAN 94

1710

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK**

Original Application No. 512 of 1990

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Versus

Union of India & Others Respondents

For the applicant M/s.S.K.Patnaik,
P.Pradhan,
Advocates

For the respondents Mr. P.N. Mohapatra,
Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR .K.P.ACHARYA, VICE-CHAIRMAN In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the opposite parties to fix the pay of the petitioner in the scale of Rs.425 to 700/- with effect from 3.12.1991 in the cadre of Grade-II Draughtsman with all service benefits.

2. Shortly stated the case of the petitioner is that he was appointed as Draughtsman Gr-II in the scale of Rs.330-560/- vide order dated 13.11.1981. In course of time the petitioner got promotion to different posts and he now claims the higher scale of pay according to the judgment given in the Writ Petition No.911/81 dated 22.2.1984 by the High Court of Delhi.

3. We have heard Mr. S. K. Patnaik, deceased

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counsel for the petitioner and Mr. P. N. Mohapatra, learned Standing Counsel. The application is not pressed as the petitioner has received necessary relief from the departmental authorities. Hence the application is accordingly disposed. No costs.

B.K. Sahoo
MEMBER (ADMINISTRATIVE)
17 JAN 94

K. S. Sahoo
17.1.94
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 17.1.1994/B.K. Sahoo